



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)

Department of Science Technology & Environment

No.F.18(28)/TSPCB/2013/739/ 15090-22

November 18, 2020

To  
Shri S. K. Gupta  
Additional Director & Head IPC -V  
Central Pollution Control Board  
MoEF & CC, Govt. of India.  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

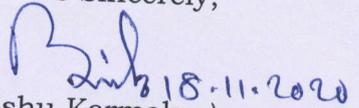
**Sub. : Submission of report in compliance to the Order dated 01.07.2020 passed by Hon'ble National Green Tribunal in the matter of O.A No.739 of 2018 -reg.**

**Ref: i) F.No.CPCB/IPC-V/NGT OA \_739/Stone/2020/2218 dated 08.07.2020.**

Sir,

This has reference to your letter on the subject cited above In compliance to the Order dated 01.07.2020 of Hon'ble National Green Tribunal in O.A No.739/2018, please find enclosed herewith the compliance report in connection with operation of stone crushing units in the state for kind information and necessary action.

Yours Sincerely,

  
(Bishu Karmakar)  
Member Secretary

Copy to:

1. The Director, Science, Technology & Environment, Govt. of Tripura for kind information.
2. The Regional Director, Central Pollution Control Board North East, for kind information.

**Address :**  
PARIVESH BHAWAN  
Pandit Nehru Complex, Gurkhabasti  
PO : Kunjaban, Agartala, West Tripura-799006

**Website :**  
[www.tspcb.tripura.gov.in](http://www.tspcb.tripura.gov.in) / [trpenivis.nic.in](http://trpenivis.nic.in)  
**e-mail :**  
[tripuraspcb@gmail.com](mailto:tripuraspcb@gmail.com) / [hoospcb-tr@gov.in](mailto:hoospcb-tr@gov.in)

**Contact :**  
Chairman: 0381 - 2322462  
Member Secretary: 0381 - 2325421  
Head of Office: 0381 - 2322455  
OCMS Help Desk: 0381 2328792

**Compliance Report on directions of Hon'ble National Green Tribunal vide Order dated 01.07.2020 in the O.A. No.739 of 2018:**

Hon'ble National Green Tribunal, Principle Bench, New Delhi passed an order dated 01/07/2020 in O.A No.739 of 2018. The Tribunal directed that "CPCB may circulate the compensation regime to all PCBs/PCCs to serve as a guiding factor for assessment of compensation based on different fact situations. Further report about the status of compliance may be furnished by the state PCB before the next date by email".

Action taken report on the said direction are as follows:

1. In order to check the deterioration of ambient air quality and also to control the particulate matter emission due to operation of stone crushing units, the Tripura State Pollution Control Board has introduced the mechanism /environmental guidelines including siting criteria for the stone crushing units for effective implementation in the State on 28.10.2020.**(Annexure 1)**
2. The said mechanism /environmental guidelines including siting criteria for the stone crushing units has been uploaded in the website of TSPCB.
3. As per the revised categorization of TSPCB, the stone crushing industries was kept under the Orange category and it is mandatory to obtain Consent to Establish & Operate Certificate from TSPCB for Establish & Operate such units in the State.
4. Advertisement in the local daily newspapers in English and vernacular languages have been published with a request to comply with the mechanism /environmental guidelines including siting criteria for the stone crushing units.**(Annexure 2).**
5. The existing stone crushing units are being operated with the valid Consent certificate from TSPCB. While issuing Consent to Establish & Consent to Operate Certificate, conditions are imposed to control noise and air pollution.
6. The stone crushing units operating in the state of Tripura are complying with the environmental norms. However, Environmental Compensation will be levied against the defaulting industries after assessment of environmental damage, as and when required.



# TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.17(2)/TSPCB/PC/ 13794

October 28, 2020

## NOTIFICATION

In order to check the deterioration of ambient air quality and also to control the particulate matter emission due to operation of the Stone Crushing Units, the Tripura State Pollution Control Board hereby intriduces the mechanism/ environmental guidelines including siting criteria for the Stone Crushing Units for effective implementation in the Tripura State.

2. This notification shall be enforced from the date of issue and shall remain in force until further notification.
3. This issues with the approval of Chairman, TSPCB vide U.O.No.8015 dated 27/10/2020.

*Bishu* 28.10.2020  
(Bishu Karmakar)  
Member Secretary

Copy to:-

1. The Special Secretary to the Chief Minister, Govt. of Tripura.
2. PS to the Deputy Chief Minister, Govt. of Tripura.
3. PS to the Chief Secretary, Govt. of Tripura.
4. PA to the Chairman, Tripura State Pollution Control Board.
5. The Member Secretary, Central Pollution Control Board.
6. The Secretary, Department of Science, Technology & Environment, Govt. of Tripura.
7. The Director, Department of Industries and commerce, Govt. of Tripura.
8. The Director, Health and Family welfare Department. Govt. of Tripura.
9. The Director, Department of Science, Technology & Environment, Govt. of Tripura.
10. The Managing Director, Tripura Industrial Development Corporation Limited.
11. The Head of Office, Tripura State Pollution Control Board.
12. Central/North/ South Zonal Office & Laboratory, TSPCB.
13. Consent Management Division/ Waste Management Division, TSPCB, Agartala.
14. Sri. Prakash Paul, Jr. Environmental Engineer, TSPCB. He is requested to upload the said Notification in the Official Website of the TSPCB.

*Bishu* 28.10.2020  
Member Secretary

## Environmental Guidelines for Stone Crushing Units

### 1. Introduction:

Stone Crushing Industry is an important industrial sector in the country engaged in producing crushed stones of various sizes depending upon the requirement which act as raw material for various construction activities such as construction of Roads, Highways, Bridges, Buildings, Canals etc. These stone crushers, though socio-economically an important sector, give rise to substantial quantity of fine fugitive dust emissions which create health hazards to the workers as well as surrounding population by way of causing respiratory diseases. The dust also adversely affects visibility, reduces growth of vegetation, and disturbs aesthetics of the area.

### 2. Major Environmental Issues related to Stone Crushing Units:

#### 2.1. Particulate matter emissions

Dust /particulate emissions are generated mainly during crushing operation, at the time of screening, material handling and transportation. Particulates may be emitted from any of the material handling operations. The type of equipment and operating practices employed also affect uncontrolled emissions and deterioration of ambient air quality.

#### 2.2. Noise Pollution

There are a number of sources from which high noise levels are generated. The vibratory screen is the most predominant source of continuous noise. Especially vibratory screens are operated at higher frequency and without enclosures can give rise to abnormally high noise levels. Intermittent noise level is also generated at the crusher during the time of the breaking of stones, un-loading and loading operations etc.

#### 2.3. Health issues

The major health issues associated with pollution caused by stone crushing units are respiratory diseases such as aggravation of asthma and respiratory symptoms.  $PM_{10}$  &  $PM_{2.5}$  emissions have high risk of mortality and morbidity on the human population who live in the vicinity of stone crushing units.

#### 2.4. Loss of Agriculture Production

Stone dust produced from the crusher units is not only injurious for human health but also other valuable components of the environment like air, water, soil and forest qualities. In consequences of this, degradation of vegetation health, qualitative degradation of soil (high alkalinity, low organic carbon) and loss of agriculture productivity is also evident. The agriculture yields depend upon many factors like weather, soil fertility, irrigation, pesticides, and the like. The Dust /particulate emissions from stone crushing unit causes a significant fall in crop yields, and in turn, agriculture income reduces. Reports suggested that the spread of dust from stone crushing

units has affected the fertility of the soil, led to a reduction in the area of cultivation, and have a negative impact on agriculture production.

### 3. Siting Guidelines

Siting criteria for new stone crushing units in the State of Tripura are as follow:

| Sl No | Distance from  | Distance |
|-------|--|----------|
| 1     | Approved habitations/ village/ town/ Housing Complex   | 300m     |
| 2     | National Highway /State highway (from boundary line)   | 100 m    |
| 3     | Other Roads (from boundary line)   | 80 m     |
| 4     | Railway (from boundary line)   | 100 m    |
| 5     | River, Canal, Lake (from boundary)   | 100 m    |
| 6     | Schools/ Colleges/ Anganwadi/ Government Offices etc. (from boundary line)                             | 400 m    |
| 7     | Hospital/Primary Health Centre/CHC/ other Government Health Care Establishment                         | 500 m    |
| 8     | Wild life Sanctuary/ other ecological sensitive areas (from boundary line)                             | 1000 m   |
| 9     | Reserved Forests (from boundary line)  | 500 m    |
| 10    | Historical importance places /Notified Archeological sites / Historical Monuments (from boundary line) | 500 m    |

Note: The siting guideline is not applicable, if the Stone Crushing Unit is located within the Industrial Estate/ Industrial Growth Centre as designated by State Government or Central Government.

### 4. Guidelines for Installation and operations of stone crushing units:-

- a) Each stone crusher unit shall install adequate pollution control measures including erection of G.I. /M.S. sheet cover and the sprinklers before commencement of operations.
- b) Dust doom shall be provided in the unit.
- c) Crusher machines shall be covered and water sprinkling system shall be provided on crushers to suppress the dust generated due to material handling/loading/unloading activity.
- d) Screen classifier shall be adequately covered by G.I. Sheet/ M. S. Sheet to prevent the emission into the atmosphere due to screening/ grading activity.
- e) All conveyor belts shall be adequately covered by G.I. Sheet / M.S. sheet only.
- f) Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.

B. 1

- g) All approach roads and ramps shall be metallic carpeted.
- h) Curtain or wall shall be provided surrounding the stone crusher unit.
- i) Display board shall be provided at the entrance of stone crusher indicating survey no, name and address of owner and the unit.
- j) Fine dust generated due to screening/ crushing/ grading shall be disposed off scientifically.

**5. Environmental standards:-**

The standards consist of two parts:-

**i) Implementation of the following pollution control measures:-**

- (a) Dust containment -cum- suppression system for the equipment.
- (b) Construction of wind breaking walls especially at charging hopper & crushing place.
- (c) Construction of the metallic carpet roads within the premises.
- (d) Regular wetting of the ground within the premises.
- (e) Green belt shall be developed along the periphery.

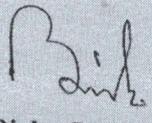
**ii) Quantitative standard for the SPM:-**

The suspended particulate matter measured between 3 to 10 meter from any process equipment of a stone crushing unit shall not exceed 600 microgram per cubic meter.

**6. Other Issues**

- i) Stone crushing unit shall have to comply with the Noise pollution (Regulation and control) Rules, 2000 and their amendments.
- ii) The fine dust /solid waste generated from stone crushing shall be properly stored and covered with plastic sheet to avoid fugitive emission and these shall be used/ disposed off scientifically without adverse effect to the human health, environment & vegetation.

\*\*\*\*\*

  
(Bishu Karmakar)  
Member Secretary  
28.10.2022



**TRIPURA STATE POLLUTION CONTROL BOARD**  
(A Govt. of Tripura Organisation)

No.F.18(28)/TSPCB/2013/79/ 13 972-75

October 31, 2020

To  
The Director  
ICA Department  
Government of Tripura  
Agartala, Tripura West

Sub: Publication of Advertisement in 1(one) Category-A of Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter (2 column x 6 cm) in the leading 1(one) Vernacular Newspapers (Category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Enclo: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21

Yours sincerely,

*Bishu Karmakar* 31.10.20  
(Bishu Karmakar)  
Member Secretary



**TRIPURA STATE POLLUTION CONTROL BOARD**  
**Gurkhabasti, Agartala-799006**

No.F.18(28)/TSPCB/2013/739/

31/10/2020

**Attention To All the Stone Crushing Unit**

This is for kind attention to all the owners of Stone Crushing Units that as per the Direction of Hon'ble National Green Tribunal, the Tripura State Pollution Control Board has framed Environmental Guidelines for Stone Crushing Units. This guideline inter alia includes siting criteria for new stone crushing unit and environmental management of existing stone crushing units and will be applicable in the Tripura State. For more details please visit the website of Tripura State Pollution Control Board ([trpenvis.nic.in](http://trpenvis.nic.in)).

sd/-

**Member Secretary**



**TRIPURA STATE POLLUTION CONTROL BOARD**  
(A Govt. of Tripura Organisation)

No.F.18(28)/TSPCB/2013/797 *13972-75*

October 31, 2020

To  
The Director  
ICA Department  
Government of Tripura  
Agartala, Tripura West

Sub: Publication of Advertisement in 1(one) Category-A of Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter (**2 column x 6 cm**) in the leading 1(one) Vernacular Newspapers (Category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

*Bishu Karmakar*  
(Bishu Karmakar)  
Member Secretary

Encl: As stated

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
- ✓ 3. No.F.4(1)/TSPCB/2020-21



## ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.18(28)/TSPCB/2013/739

31-10-2020

### বিজ্ঞপ্তি

এতদ্বারা সকল পাথর ভাঙ্গার শিল্প প্রতিষ্ঠানের কর্তৃপক্ষের উদ্দেশ্যে জানানো যাচ্ছে যে মহামান্য National Green Tribunal-এর এক আদেশ মূলে ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ নতুন পাথর ভাঙ্গার শিল্প স্থাপন এবং পরিচালনা সংক্রান্ত একটি পরিবেশ বিষয়ক বিধিমালা প্রনয়ন করেছে, যাহা ত্রিপুরা রাজ্যের জন্য প্রযোজ্য। বিস্তারিত জানার জন্য লগ-অন করুন ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের ওয়েবসাইটে ([trpenvis.nic.in.](http://trpenvis.nic.in))

স্বাঃ আঃ  
সদস্য সচিব